## **National Company Law Tribunal** Allahabad Bench

CP NO. 91/ND/2015

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.04.2017

NAME OF THE COMPANY: Aslam Carpet Pvt Ltd

SECTION OF THE COMPANIES ACT: U/S 397/398 of the Companies Act 1956

SI. NO.	<u>Name</u>	<b>Designation</b>	Representation	<u>Signature</u>
<u>1.</u>	Anumahs	Director	Self	annach
<u>2.</u>	R. S. Pandey	Council forthe	Suspondent Respondent	Rshere
3.	Rajushkesanwari	1) t	t n	Okers
d.	Brijesh Kymor Keshor	Order dated 20.0	4.2017	Skeghin worning Ath

## CP No. 91/ND/2015 Aslam Carpet Pvt Ltd

Ms. Anuradha Aslam for company petitioner present in person. Shri R.S. Pandey and Shri Rajesh Kesarwani counsel appears for respondents. They inform that they did not receive a copy of the contempt application along with annexures from the petitioner. This fact however is disputed by the petitioner in person contending that entire documents have already been sent through Speed Post as well as by E-mail to the respondents. Without going into the controversy, we direct the petitioner to submit one complete of the entire contempt application including annexures with this Registry. The Registry is directed to make scrutiny of the same and to serve it to all the respondents.

The case is fixed for the reply to the contempt application. The reply to be filed within four weeks from the date of the receipt of the copies of contempt petition from the registry of this Tribunal.

Meanwhile the counsel for the respondent wish to file an application for vacating the stay order dated 4th April 2017, read with the ad interim order dated 17.11.2015 passed in CP No. 19/15. A copy of this application be served to the

petitioner. The case is also fixed for reply to this application on 29.05.2017.

SH. H.P. CHATURVEDI (Judic